

DIVISION BENCH
COURT - I

P-111

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/47(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03RD APRIL 2024

IN THE MATTER OF	HARIOM SMELTERS PRIVATE LIMITED VS PURULIA METAL CASTING PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance VC and Physical (Hybrid) Mode

Mr. Rishabh Karnani, Adv.
Mr. Amitabh Ray, Adv.

] For Operational Creditor

ORDER

1. Ld. Counsel for the Operational Creditor present.
2. As per tracking report of postal department, notice has come back with the endorsement "item returned addressee left without instructions".
3. In view of this, Petitioner/Operational Creditor to file fresh particulars of Respondent within one week with the Registry.
4. Registry will issue fresh notice to the Respondent thereafter.
5. Post this matter for further proceedings on **15.05.2024**.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**